

1245 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-FIFTH REPORT

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS (SHRI K. RAGHU-  
RAMAIAH): I beg to move:

"That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 6th March, 1973."

SHRI JYOTIRMOY BOSU (Dia-  
mond Harbour): Sir, I want to make an observation.

MR. SPEAKER: We have already decided that these things could be raised when the business is announced on that day and not on the day when the report is placed.

SHRI JYOTIRMOY BOSU: It is only when the House was about to adjourn that it was presented. I got up on my feet but Mr. Tiwary who was in the Chair adjourned the House.

MR. SPEAKER: Your representa-  
tives were there. (*Interruptions*). We have decided that when the report is presented no speech should be made. When the business for the week is announced then I allow hon. Members to make their suggestions.

SHRI JYOTIRMOY BOSU: The Chairman adjourned the House when I got up yesterday evening. I just want half a second to have my say. How can you deprive us of this right?

MR. SPEAKER: It is not a ques-  
tion of depriving you. This is a question regarding the practice that we have been following in the past.

SHRI JYOTIRMOY BOSU: Imme-  
diately after the hon. Minister got up and before I had my say, the Chair-  
man adjourned the House.

MR. SPEAKER: I am sorry. You always defy these things. I am so sorry. It is very difficult to run this House if you go on like this.

SHRI JYOTIRMOY BOSU: What I wanted to say is that we have decided that at least twice a week we should have discussions under rules 184 and 193. (*Interruptions*).

MR. SPEAKER: You have had enough time to discuss these matters in the Business Advisory Committee. But you stand up in the House and jointly you are all raising one thing or the other. I am not allowing it. (*Interruptions*).

SHRI S. M. BANERJEE: Sir, yes-  
terday I pointed out in the Business Advisory Committee that all the MPs from Uttar Pradesh, to whichever party they belong, are seriously agitated over the non-availability of yarn for the weavers. (*Interruptions*).

MR. SPEAKER: Order please. The question is:

"That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 5th March, 1973."

*The motion was adopted.*

12.49 hrs.

EMPLOYEES' PROVIDENT FUNDS  
AND FAMILY PENSION FUND  
(AMENDMENT) BILL\*

THE MINISTER OF LABOUR AND  
REHABILITATION (SHRI RAGHU-  
NATHA REDDY): I beg to move for  
leave to introduce a Bill further to  
amend the Employees' Provident  
Funds and Family Pension Fund Act.

[Shri Raghunatha Reddy]

1952 and to incorporate an explanatory provision connected therewith in section 405 of the Indian Penal Code.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Employees' Provident Funds and Family Pension Fund Act, 1952 and to incorporate an explanatory provision connected therewith in section 405 of the Indian Penal Code."

*The motion was adopted.*

SHRI RAGHUNATHA REDDY: I introduce the Bill.

12.50 hrs.

#### RE. PAY COMMISSION'S REPORT

श्री अटल बिहारी वाजपेयी श्वालिपर अध्यक्ष महोदय, मैंने आप का ध्यान समाचार-पत्रों में प्रकाशित इन खबरों की ओर दिलाया है कि पे कमिशन में मतभेद पैदा हो गया है, पे कमिशन विभाजित हो गया है, पे कमिशन अभी सरकार की मजदूरी के बारे में बुनियादी नीति क्या होगी यह भी तय नहीं कर सका है। 5 मार्च को खबर छपी थी पे कमिशन के बारे में। इस सदन को पे कमिशन के बारे में बतलाया नहीं जाता। मेम्बरों को विश्वास में नहीं लिया जाता, और समाचार-पत्रों में खबर छप रही है। मैं समाचार-पत्रों को दोष नहीं देता। खबरें निकालना उन का काम है। मैं जानना चाहता हूँ कि पे कमिशन में क्या हो रहा है। 5 तारीख को यह खबर छपी कि :

"The Commission which is giving final touches to its 1000 page report is of the view that its recommendations should be enforced from January 1, 1973."

और यह भी प्रकाशित हुआ कि कम से कम वेतन 185 रु० होगा। लेकिन आपके स्टेट्समैन में आप ने देखा होगा कि :

"Pay Body split on policy of emoluments"

कुछ ऐसा लगता है कि पे कमिशन की रिपोर्ट अनैनिमस नहीं होगी। उस में एक से अधिक नोट आफ डिसेंट होंगे। क्या विश्व मंत्रालय पे कमिशन को यह नहीं कह सकता कि समाचार-पत्रों में खबरें देने के बजाय वह सरकार को जानकारी दें कि रिपोर्ट के बारे में क्या स्थिति है और सरकार इस सदन को इस के सम्बन्ध में विश्वास में ले ?

मुझे डर है कि यह रिपोर्ट 31 मार्च, तक नहीं आयेगी। अगर वह 31 मार्च तक आने वाली नहीं है तो सरकार को कर्मचारियों को इंटरिम रिलीफ देने के बारे में फिर से विचार करना चाहिए।

SHRI S.M. BANERJEE (Kanpur): when the issue came up on 5th March, I pointed out to the House that it was leaking out and I congratulated the pressman who scooped the news. Neither Government nor Parliament are aware of it. It is stated here that the discussion during the past two weeks was marked by sharp exchanges among its members.... (Interruptions). This has shattered all hopes of the Government employees. It is understood that Rs. 185 is the minimum; they were all utterly frustrated because this is nothing; we do not want it; we want Rs. 250 minimum wage. If there is sharp division, will efforts be made to see that the report is finalised unanimously. If there is going to be division, is the hon. Minister going to concede the demands of the employees to give some advance relief so that it may take some more time? If the Pay body is split on its report, would the hon. Minister have bipartite settlement with the employees and not wait for its report; it has taken already three years.

†Introduced with the recommendation of the President.